

ORDERS OF THE TRIBUNAL

NOTES OF THE REGISTRY

Notice for the copy of the Or. No. 1 dt 24/9/98 may be sent to all respondents by Regd. Post/ A.D.

dated
7/1/98

Mr. J. M.
07.10.98
S. O.

A copy of the order dt. 28-9-98 may be given to the counsels for both sides.

Re
9/1/98

Mr. J. M.
09.10.98
S. O.

Received Copy
J. M. J. M.
19/10/98
DSC Ch.

Order No. 3 Dt 16/11/98

Time till 23/12/98 is allowed to file counter. Postponed to 23/12/98.

S. V. OM
vice-chairman
Member (JUDICIAL)

18.12.98

This matter has been taken up to-day on being mentioned by the learned counsel for the petitioner and learned Addl. Standing Counsel Shri B.K.Nayak. It is submitted by the learned counsel for the petitioner that on the question of entitlement of the petitioner to be appointed to a Group D post he has filed O.A.661 of 1998 which has been considered and notice has been issued to the departmental authorities. In view of this it is submitted by him that this O.A. has become infructuous.

We have heard Shri S.K.Nayak-II, learned counsel for the petitioner and Shri B.K.Nayak, learned Addl. Standing Counsel appearing for the respondents. In view of the submissions made by the learned counsels for both sides, O.A.496/98 is disposed of for having become infurcuous.

Hand over copies of the orders to learned counsels for both sides.

J. M.
VICE CHAIRMAN
18/12/98
Member (JUDICIAL)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter
not filed.

for further
orders.

Recd
13/12/98 Bessel

Or. off. 18.12.98

A copy of
order may be given
to both the execs.

12
22.12.98 Hemaji
S.O. (J) 22.12.98

Received copy

D. D. A.
22/12/98
AEC (G)